

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)- 121(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

Amrapali Silicon City Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner : Mr. Bishwajit Dubey,
Mr. Aaditya Marwah, Advs. for BOB.

For the Respondent(s): Mr. Harshal Kumar, Ms. Shuchi Sejwar, Proxy
counsels for Mr. Alok Kr. Aggarwal, Adv.
Mr. A. Robi Frey, Adv. for Former RP.

ORDER

For order, see (IB)-90(PB)/2017.

28.08.2018

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